
(2020) 12 P&H CK 0191

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 10327 Of 2020

Poonam Rani And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 10-12-2020

Acts Referred:

Citation : (2020) 12 P&H CK 0191

Hon'ble Judges : Arun Kumar Tyagi, J

Bench : Single Bench

Advocate : Pardhuman Garg

Judgement

Arun Kumar Tyagi, J

The case has been taken up for hearing through video conferencing.

The petitioners, claiming themselves to be aged about 25 years respectively, have approached this Court seeking protection of their life and liberty on

the averments that the petitioners, being major, performed marriage on 07.12.2020 at Gurudwara Dashmesh Pita Paatshahi Daswi (Regd.), Village

Singha Devi, Tehsil Kharar, District Mohali, as per Sikh rites and ceremonies against the wishes of respondents No.3 to 10 and the petitioners are

apprehending threat to their life and liberty at their instance.

In support of the averments made in the petition, the petitioners have also enclosed photographs taken at the time of their marriage.

Notice of motion restricted to respondents No.1 and 2 only. Pursuant to supply of advance copy, Mr. Saurav Khurana, DAG, Punjab has appeared

and accepted notice on behalf of respondents No.1 and 2.

Learned counsel for the petitioners states that representation dated 07.12.2020 (Annexure P-5) was made to the Senior Superintendent of Police,

Jagraon seeking necessary protection but no action has been taken so far in the matter and prays for issuance of direction in this regard.

Learned State counsel has no objection if appropriate direction for providing requisite protection to the petitioners is given.

Without examining the question of legality and validity of the marriage and expressing any opinion thereon, the petition is disposed of with the

directions to respondent No.2-Senior Superintendent of Police, Jagraon to look into the grievances of the petitioners as set out in the petition and also

expressed in the representation (Annexure P-5) and take appropriate action for protection of their life and liberty as may be warranted by the

circumstances.

However, it is clarified that in case any criminal case has been/is registered against petitioner No.2, then nothing in this order shall be construed as a

bar for taking of appropriate action by the police authorities against him in respect thereof in accordance with law.

Registry is directed to send a copy of this order along with copy of the petition and above-said representation to respondent No.2-Senior

Superintendent of Police, Jagraon for requisite compliance.